

aspersions and the statement of Shri Yellaiah . . .
(*Interruptions*)

MR. CHAIRMAN : Please take your seat.

[*Translation*]

SHRI YELLAIAH NANDI : Today, as you know this is the policy of Central Government that where there is unemployment, the Central Government starts many schemes to provide employment there. But I am seeing many factories in such condition at present. But this is such a matter that after the closure of factories some persons suffered heart attacks and some had expired. Although these factories are being closed for the several years and also a sub-committee was constituted by the Government to look into the matter. But nothing has been done so far. The workers and all Trade unions not only like I.N.T.U.C. and A.I.T.U.C. but also other unions are pressurising the Government to open the factory. Therefore, I request that Unemployment is a very important issue in our country. . . .(*Interruptions*) What are you talking about. It is a matter of unemployment. I am asking to open the factory . . .
(*Interruptions*).

[*English*]

MR. CHAIRMAN : Please be brief.

[*Translation*]

SHRI YELLAIAH NANDI : Who is responsible for this. Why are you getting up, be seated . . .(*Interruptions*)

[*English*]

MR. CHAIRMAN : You have no right to fight like this. If you will not complete it in one minute, I will call the next Member.

[*Translation*]

SHRI YELLAIAH NANDI : Mr. Chairman, Sir, my opinion is that the factory should be opened immediately. The people who were rendered jobless due to the closure of the factory are in hardship there. Being jobless today, they are facing a lot of difficulties. This factory is located at capital city of Hyderabad. The responsibility to open this factory lies with the Government. The Chief Minister of the State has said that we will make Hyderabad just like Japan . . .(*Interruptions*) In the circumstances when 250 factories have already been closed down there, how could the Chief Minister of the State set up new industries there like Japan. He went on Foreign tour to examine its all aspects. He

is not paying any attention towards his state. Therefore, I am drawing your attention to the point that the factory should be opened immediate and the people rendered unemployed due to the closure of the factory be given employment. . .(*Interruptions*).

[*English*]

MR. CHAIRMAN : Today being the last day, please understand.

(*Interruptions*)

MR. CHAIRMAN : Who do you not listen to me ?

DR. M. JAGANNATH : He is casting aspersion on the State Government . . .(*Interruptions*)

MR. CHAIRMAN : Please, take your seat.

(*Interruptions*)

MR.. CHAIRMAN : Please understand, what you are saying is not audible. Nobody is able to listen what you are saying. There are 52 Members in the list. Please do not waste the time of the House like this. Please allow others to speak.

[*Translation*]

VAIDYA DAU DAYAL JOSHI (Kota) : Hon. Mr. Chairman, it is very unfortunate that one State Government does agreement with the other one. But with the change in Government all those agreements stand cancelled, it is a misfortune of the country. The Government of Rajasthan had signed an agreement with the then Chief Minister of Himachal Pradesh, Shri Shanta Kumar eight years ago under which Rajasthan was likely to get 40 percent electricity. In other words Rajasthan was likely to get about Five hundred Megawatt electricity. But unfortunately the present Chief Minister is now backing out of that agreement and consequently Rajasthan is facing severe crisis of electricity. Not only this the then Chief Minister had also signed an agreement in regard to coal project with the Chief Minister, Shri Shiv Charan Mathur who belonged to the Congress Party. Under the agreement regarding coal project Rajasthan was likely to get 25 percent electricity. The agreement reached at was between the two Chief Ministers of the Congress itself. But the present Chief Minister is backing out of that agreement. My submission is that same is the position of agreements signed by Delhi, Haryana and Gujarat with Himachal Pradesh Government is backing out of the agreements.

My submission is that the Government of Himachal

[Vaidya Dau Dayal Joshi]

Pradesh is doing injustice to Rajasthan by not implementing the agreement reached at between Rajasthan and Government of Himachal Pradesh in regard to power projects such as Renuka, Kaswan etc. I urge the Central Government to give instructions to the Government of Himachal Pradesh to implement all the agreements signed between Rajasthan and Himachal Pradesh in regard to various power projects and Rajasthan should get its due share in all power projects as per the finalised terms and conditions as Rajasthan is a backward state and it does not have any sources of electricity of its own . . . (Interruptions)

PROF. RASA SINGH RAWAT (Ajmer) : I too agree with the issue raised in the House just now by Shri Joshi and demand that the agreement arrived at between Himachal Pradesh and Rajasthan in regard to power projects, should be implemented. Besides, the agreements arrived at by Rajasthan with other neighbouring states should also be implemented . . . (Interruptions).

[English]

MR. CHAIRMAN : You have made the point. Please take your seat.

[Translation]

SHRI JAI PRAKASH AGARWAL (Chandni-Chowk Delhi) : Mr. Chairman, I would like to make submission with some change in my subject . . . (Interruptions)*

[English]

MR. CHAIRMAN : Shri Jai Prakash, you have given notice for a different subject. You confine to your subject. Whatever you spoke beyond your subject will not go on record. Please be on your subject.

[Translation]

SHRI JAI PRAKASH AGARWAL : I have already said that I would like to make my submission with a little bit change in the subject . . . (Interruptions) I wanted to raise the issue related to the petty manufactures of pan masala in the House . . . (Interruptions)

All the petty manufacturers of pan masala in Delhi use unhygienic material in manufacturing pan masala causing various diseases among people, the number of cases of throat cancer and chest cancer among children is increasing. The officials of Food Adulteration Dept. don't

* Not Recorded.

catch them. I request the Government to take stringent steps against them so that ill done by them to the Society is prevented.

[English]

SHRI RAJESH PILOT (Dausa) : I am on the same subject, Sir. I think last time Shri Chandra Shekhar said that . . . (Interruptions)

[Translation]

This subject concerns all that during earlier settlement of Delhi, in all the old villages the people who were paying Rs. 2 or 5 towards rent are still paying the same. My suggestion is that this should also be considered before making any amendment in Delhi Rent Control Act.

[English]

MR. CHAIRMAN : The hon. Member's submission is on *pan masala*.

SHRI RAJESH PILOT : I am talking about a *pan masala* shop in a house.

MR. CHAIRMAN : That is not permitted.

SHRI RAJESH PILOT : The Delhi Rent Control Act must be thought over.

MR. CHAIRMAN : The hon. Member spoke on the Delhi Rent Control Act and I told him that whatever he said on that will not go on record. His submission was on *pan masala*.

SHRI RAJESH PILOT : Sir, let one thing be on record that the owner of the house should also get justice . . . (Interruptions)

MR. CHAIRMAN : Goelji, the matter of Delhi Rent Act was raised in this House during this week itself. Whichever matter was raised in this House during this week is not being permitted.

SHRI RAJESH PILOT : There was a meeting today, Sir. It is reported in the newspapers that an all-party meeting has taken place. Let the House know about it.

MR. CHAIRMAN : That is good, let the meeting take place.

SHRI RAJESH PILOT : Why keep the House in dark if an all-party meeting has . . . (Interruptions)

MR. CHAIRMAN : Let the meeting take place and the Government take appropriate decision. We are allowing